

GENERAL EXEMPTION NO. 125

Exemption to imports by Governors -

The following articles if imported or purchased **out of bond by the Governors** on appointment or during their tenure of office will be exempt from duty:-

- (a) articles for the personal use, wear or consumption of the Governor or any member of his family;
- (b) food, drink, and tobacco for consumption by members of the Governor's household or by his guests whether official or not;
- (c) articles for the furnishing of any of the Governor's official residences; and
- (d) Motor cars provided for the Governor's use.

[Clause 9 of the G.O.I. (Governor's Allowance and Privileges) Order dated 1.1.1950]

